

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH, AT HYDERABAD

C.A. 1531 OF 2016

(TCAA) No.4/HDB/2017

&

C.A. 1532 of 2016

(TCAA) No.5/HDB/2017

CERTIFIED TO BE TRUE COPY
OF THE ORIGINAL

Date of Order: 21.02.2017

IN THE MATTER OF THE COMPANIES ACT, (1 OF 1956)

AND

IN THE MATTER OF SECTION 391 TO 394 OF THE COMPANIES
ACT, 1956

AND

IN THE MATTER OF INTERNATIONAL PAPER APPM LIMITED

AND IN THE MATTER OF SCHEME OF ARRANGEMENT

BETWEEN

INTERNATIONAL PAPER APPM LILIMITED

AND

ITS MEMBERS



International Paper APPM Limited, A Company incorporated under the
Companies Act, 1956 and having its registered office at Rajahmundry, East
Godavari District, Andhra Pradesh – 533 105, Rep. by Mr. C. Prabhakar, its
Senior Vice President (Corp. Affairs) & Company Secretary

.. Applicant Company

Counsel for the Applicant:

Shri L.V.V. Iyer

Counsel for the Respondent:

Shri B. Appa Rao, CGSC for RoC and RD

CORAM;

Hon'ble Mr. Rajeswara Rao Vittanala, Member (Judicial)

Hon'ble Mr. Ravikumar Duraisamy, Member (Technical)

COMMON ORDER

(As per Rajeswara Rao Vittanala, Member (J))

1. Heard Sri L.V.V. Iyer, learned counsel for the Applicant and Sri B. Appa Rao, learned Central Govt. Standing Counsel (CGSC) for Respondent. The application numbers 1531 of 2016 and 1532 of 2016 were filed under Section 391 and 394 of the Companies Act, 1956 R/w Rule 9 of the Company (Court Rules) seeking the following common reliefs:

- i. To direct the meeting of the members holding fully paid equity shares of the Applicant company shall be convened and held at the premises of the registered office of the Applicant Company or any other place at Rajahmundry on Wednesday, the 21st day of December, 2016 at 10.30 a.m for the purposes of considering the proposed Scheme of Arrangement.
- ii. To dispense with the convening and holding of the meeting of the unsecured creditors of the Applicant Company for the purpose of considering the proposed Scheme of Arrangement.
- iii. To appoint the Chairman of the Applicant Company as the Chairman for the meeting of the members.
- iv. To permit the Chairman to issue advertisement in two daily newspapers being "Business Standard" in English and "Andhra Prabha" Rajahmundry edition in Telugu giving notice for convening of the meeting of the members.



v. To direct the Chairman of the meeting of the members to send notices of the meeting together with copy of Scheme of Arrangement to the holders of the fully paid up equity shares.

vi. To determine the quorum for the meeting of the members.

2. After considering the case, the Hon'ble High Court was pleased to pass common order dated 07.11.2016, that the Company Application No.1532 of 2016 is ordered and in respect of Company Application No.1531 of 2016 the Chairman of the Company is appointed as Chairman of the meeting of the members holding fully paid equity shares to convene a meeting at the premises of the registered office of the applicant company or any other place at Rajahmundry on 21.12.2016 at 10.30 AM as stated in the application, for which purpose the Chairman is permitted to issue advertisement in two daily newspapers being 'Business Standard' in English and 'Andhra Prabha' in Telugu having circulation in Rajahmundry area. The Chairman of the meeting shall send notice of the meeting together with copy of the Scheme of Arrangement to the members of the company and the quorum for the meeting shall be 50 members.



3. In pursuant to the above order of the Hon'ble High Court, the Chairperson conducted the meeting on 21.12.2016 and has filed his report dated 22.12.2016.

4. In view of the above circumstances, the present application is disposed of

Sd/-

RAVIKUMAR DURASAMY

MEMBER (T)

Sd/-

RAJESWARA RAO VITTANALA

MEMBER (J)

V. Annapoorna
V. ANNA POORNA
Asst. DIRECTOR
NCLT, HYDERABAD - 68